

State Government was informed of this position in March 1994. The State Government was further informed that they had adequate powers already delegated to them under the Foreigners' Act to tackle problems in respect of Sri Lankan nationals in Tamil Nadu. In July, 1995, the State Government has again reiterated its request for delegation of powers to the State Government. In the wake of the present security scenario in Tamil Nadu, the Central Government is re-examining the proposal in consultation with the Department of Legal Affairs.

Even as the legal frame work as above can be re-examined, what is important is that incidents such as the one at Vellore, as I mentioned earlier, do call for a serious review by the State Government of the on-ground implementation of the existing provision which are available to and within the compliance of the State Government. Let me assure the august House that the Central Government on its part would spare no effort and would provide all assistance to help the State Government in strengthening the security of the country.

CONSTITUTION (AMENDMENT) BILL-Contd

(Insertion of new Article 330 A and 330 B etc.)

[Translation]

SHRI SURYA NARAYAN YADAV: Mr. Chairman, Sir, I strongly support the Private Member's Bill introduced by Shri Yadavji whenever there was a move to provide reservation to the Backwards, as per the Mandal Commission's recommendation, there was an uneasiness. Gradually it became a burning issue. There is now no opposition to reservations being given to the OBC and those in annexure 1 or annexure 2. Now there is no such opposition in the country. Lok Sabha has also accepted the question of providing reservations, be it because of the prevailing conditions in the country or out of helplessness or being forced to do so. This has been accepted even by the Executive. There are no differences on this count. Just now our colleagues were saying that the Congress was against providing reservations. I remember I was not in Congress when the Mandal Commission was implemented. This is evident from the proceeding of the House. Even at that time I did not consider Congress to be guilty. Some other party was guilty, which still holds Congress guilty for not implementing the Mandal Commission Report. When Late Shri Rajiv Gandhiji was in the opposition and we were the ruling party, he had only said that he did not oppose reservations. He was all for giving reservations. He conceded that there had been a delay in this and accepted his responsibility also in the delay. He concluded by urging Shri V.P.Singh to include in annexure 1 and annexure 2, the Karpoori Thakur formula. All this he had said. We did not accept it. Mandal Commission provided for 27 per cent reservation. Shri V.P.Singh was in favour of implementing the provision in it. This issue was settled after the court gave its verdict. Hence, I do not believe that the Congress is opposed to it. Recently, when Karnataka was under the Congress rule, the Government had a resolution passed in the Assembly to provide 89 per

cent reservation to the backwards. It was then sent to the Lok Sabha. You all agreed to it. I want to prove that Congress is as much in favour of reservation as you are. The question now is, how to implement it. The Minister of State as well as the cabinet Minister were present in the House. We had an in-depth discussion on it.

I thank the hon. Speaker for taking keen interest in conducting debate on the issue of Mandal Commission recommendations at every time. Therefore, it is incorrect to say that he does not intend to remove the differences between classes.

Now the question is that how it could be implemented. I admit that there is difference of opinion on this issue throughout the country. Some State Governments do not wish to implement it like the Janta Dal Governments in Orissa under the Chief Ministership of Shri Biju Patnayak. But it can not be called a fault of Janta Dal. How I can say that Janata Dal does not accept it. It is not so. Nitishji has rightly pointed out that objections are raised on petty matters. If the last date for submitting. The application form is 25th of the month and Block official does not issue certificate before that date then the candidate cannot fill up the form. We will have to make some special arrangements for it. Therefore, I would like to suggest that it should be taken up by Lok Sabha for maintaining control over such a situation. There would be no use of enacting laws if backwards do not get anything. A committee, consisting of the Members of all the political parties should be set up to find out lacunae in implementation of this report. Stringent action should be taken against the persons found guilty. This would provide relief to whom you intend to provide it.

Now the question is that how poor people of this country would progress. For this I thank the hon. Prime Minister. He says that the condition of villages should be improved whether through Mandal Commission or any other means. Just now issue of education for poor children was raised. I appreciate that there is no lack of will on the part of Government but if this is implemented after keeping the feeling of backward in mind, only then they will be benefited.

18.00 hrs.

You say that you will provide mid-day meal in the schools, and poor people will be given Rs. 75 as social security pension. I would like to say as to whether these are not revolutionary decisions? All these issues are covered under social justice and this is what the Mandal Commission has envisaged. If you implement this, which we all want, we will be able to achieve our obligatives and it will not make any difference as we know that the intentions of our Prime Minister is clear.

I had taken up the matter with the hon. Prime Minister. I met him for providing relaxation in the matter of age to persons belonging to backward classes because these persons were deprived of their right to take examination in the absence of age-relaxation.

Hon. Prime took immediate action and provision of age-relaxation was implemented. All the concerned ministers were called and provision of age-relaxation was implemented immediately. It is not that he did not agree to our point.

Ours is a big country. We have to look into all these problems and with our collective efforts. We would be able to achieve our objective... *(Interruptions)*

MR. CHAIRMAN : Surya Narayanji, how much more time you need?

SHRI SURYA NARAYAN YADAV : I would take 15 minutes more.

[English]

MR. CHAIRMAN : If all the hon. Members agree, we may extend it for some more time as some more hon. Members want to participate today. What is the sense of the House?

SHRI K.P. REDDAIAH YADAV : It is already extended, Sir.

[Translation]

SHRI SURYA NARAYAN YADAV : These are important suggestions. Please extend the proceedings for some more time.

[English]

MR. CHAIRMAN : Then, Mr. Yadav, you can continue your speech next Friday. The House stands adjourned to meet again at 11 A.M. on 21st August, 1995.

18.02 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, August 21, 1995/Sravana 30, 1917 (Saka).
